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PART-V

GOVERNMENT OF MEGHALAYA
MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

The 13th March, 2020.

No.LB.50/LA/2020/5.—The Meghalaya Residents Safety and Security (Amendment) Bill, 2020 introduced in the Meghalaya Legislative Assembly on the 13th March, 2020 together with the Statement of Objects and Reasons is published under Rule 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

THE MEGHALAYA RESIDENTS SAFETY AND SECURITY (AMENDMENT) BILL, 2020**A****BILL**

further to amend the Meghalaya Residents Safety and Security Act, 2016 (Act No. 6 of 2016)

Be it enacted by the Legislature of the state of Meghalaya in the Seventy-first year of the Republic of India as follows:-

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| Short title and commencement. | 1. (1) This Act may be called the Meghalaya Residents Safety and Security (Amendment) Act, 2020.

(2) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint. |
| Amendment of Preamble of the Principal Act | 2. In the Meghalaya Residents Safety and Security Act, 2016 (hereinafter referred to as the Principal Act) (Act, No. 6 of 2016) in the Preamble the word "tenants" appearing in between the words "regulate the" and "residing" shall be substituted by the words "entry of persons to Meghalaya and also to regulate the tenants or any other persons" and the words "or any other places shall be inserted in between the words" "houses" and "in the State". |
| Amendment of Section 2 | 3. Clause (i) of section 2 of the Principal Act, shall be substituted by the following " relatives or members of family" means members of a family and includes husband, wife, father, mother, son, daughter, sister, brother, grandfather, grandmother, grandson, granddaughter, step-son, step-daughter, adopted son/daughter, brother, sister of mother/father, father-in-law, mother-in law, son-in-law, daughter-in-law. |
| Amendment of Section 3 | 4. In Section 3 of the Principal Act, the words "or any other places" shall be inserted in between the words "houses" and "in the State". |
| Insertion of new Section 4A after sub-section (2) of Section 4 of the Principal Act. | 5. A new Section 4A shall be inserted after the sub-section (2) of Section 4, namely,- |
| "Persons to furnish information | 4A. Every person who intends to stay in the State of Meghalaya for more than forty eight hours shall furnish information in the manner prescribed under the Rules:

Provided that "every person" under this sub-section shall not be construed to mean the following persons:

(a) Who has been residing permanently in the State of Meghalaya and includes his or her relative or members of family as defined under clause (i) of section 2 of the Act;

(b) Members of Parliament, Members of State Assemblies, Members of judiciary and includes his or her relatives or members of family as defined under clause (i) of Section 2 of the Act;

(c) Who is employed with State Government or the Union Government, as the case may be and includes his or her |

relatives, or members of family as defined under Clause (i) of Section 2 of the Act;

- (d) Who is employed under a Board, Corporation, Society, Organisation or Agency, partly or wholly owned by the State Government or the Union Government as the case may be and includes his or her relatives or members of family as defined under clause (i) of Section 2 of the Act;
- (e) Professionals like medical practitioners, lawyers, Chartered Accountants, Architects, Attorneys, Engineers, Consultants by donor or funding agencies or any other professional including his or her relatives or members of family as defined under clause (i) of Section 2 of the Act;
- (f) Any other category, class of persons, individuals, which may be notified by the Government from time to time.”

Amendment of Section 6

6. In sub-section (2) of Section 6 of the Principal Act, the words “or any other persons” shall be inserted in between the words “tenants” and “maintained”.

Amendment of Section 10

7. In Section 10 of the Principal Act, the words “or any other persons” shall be inserted in between the words “tenant” and if so required”.

Insertion of new Section 13A after proviso to Section 13 of the Principal Act

8. A new Section 13A shall be inserted after the proviso to Section 13, namely,- :
- “Imposition of 13A. `Any persons who wilfully fails to furnish the information or Penalty on any provides false information as required as per Section 4A other persons. shall be liable to be punished under Section 176 or Section 177 of the Indian Penal Code, 1860 as may be applicable.**

Provided that the first offence under this section shall be punishable only by imposition of a fine as provided under Section 176 or Section 177 of the Indian Penal Code, 1860” as may be applicable.

STATEMENT OF OBJECTS AND REASONS

A Bill to amend the Meghalaya Residents Safety and Security Act, 2016 (Act No. 6 of 2016) to verify and regulate the entry or persons to Meghalaya and also to regulate the tenants or any other persons residing in rented houses or any other places in the State.

Hence the Bill.

CONRAD K. SANGMA,
Chief Minister

ANDREW SIMONS,
Commissioner & Secretary,
Meghalaya Legislative Assembly.

FINANCIAL MEMORANDUM

No additional expenditure will be incurred for implementation of this Bill.